

#CompetitionReady?

NOVEMBER 2016
to
JANUARY 2017

Certificate Course in Competition Law 2016

Fourth batch to be conducted during November 2016 - January 2017

- Duration: 3 months
- Total Modules: 3
- In-person classes at Central Locations in New Delhi and Mumbai; attend online classes from anywhere
- Offers cutting edge knowledge & skills in competition law compliance

Advanced Professional Course in Competition Law and Market Regulation, 2016

NOVEMBER 2016
to
APRIL 2017

Second batch to be conducted during November 2016 - April 2017

- Duration: 6 months
- Modules: 3+1+2=6 modules
- In-person classes at Central Locations in New Delhi and Mumbai; attend online classes from anywhere
- Gain in-depth knowledge in specialised areas: Economics, Public Sector, Regulated Sectors, IPRs and Key Foreign Jurisdictions

"Best of competition law learning through rigorous course design and convenient delivery."



Indian Institute of
Corporate Affairs

Partners in Knowledge. Governance. Transformation.
Ministry of Corporate Affairs, Government of India

School of Competition Law & Market Regulation

IICA, Sector 5, IMT Manesar, Gurgaon - 122052

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Telephone: +91 124 2640016, 2640032, 2640035

WHO SHOULD ATTEND

Both courses are designed for stakeholders interested in acquiring professional knowledge and practical skills in the area of competition law & market regulation:

Government: Officials working in Government Departments, Regulatory Authorities & Public Sector Undertakings.

Industry: Public and Private Sector Enterprises.

Professionals: In-house Counsels, Lawyers, Economists, CA, CS, CWA, CFA.

Students: Law, Business, Economics, CA, CS, CWA, CFA



Graduation Ceremony

KEY FEATURES

- 1 **Understand** the principles of competition law and economics from top experts.
- 2 **Figure out** the implications for your business/functional area
- 3 **Formulate** business strategies in compliance with competition law
- 4 **Explore** the policy implications and interface between competition law and other laws
- 5 **Delivery** in hybrid mode in-person and online classes
- 6 **Access** to recorded sessions and presentations by resource persons
- 7 **High quality** study material, **tailor-made** for working professionals
- 8 **Case-based learning** for understanding practical implications
- 9 **Be part of a vibrant peer-group** and **discover new career avenues**
- 10 **International Immersion Programme** (Optional).

KEY DATES

Registration Opens

18th July
2016

Registration Closes

14th October
2016

Classes Commence

3rd November
2016

Online Classes on

Saturdays



- High quality hybrid delivery courses involving in-person & online session
- Have access to live as well as recorded online lectures
- Course material prepared by industry experts



"Competition law knowledge & skills are essential tools to conduct business in today's hyper competitive world."

Dhanendra Kumar,
Former Chairman, Competition
Commission of India,
Currently Hony Principal Advisor, IICA.



Award of Certificate by Hon' Justice G.S. Singhi Chairman, COMPAT

PAST PARTICIPANTS FROM



Ministry of Corporate Affairs, Govt. of India



Ministry of Transport and Highways, Govt. of India



Ministry of Communications & IT



TDSAT (Telecom Disputes
Settlement and Appellate Tribunal)



Telecom Regulatory Authority of India



Ministry of Food Processing Industries



Department of Biotechnology



Ministry of Finance



Indian Revenue Service



Niti Aayog



Central Electricity Regulatory Commission



Serious Fraud Investigation Office



Power Grid Corporation of India



NTPC Limited



Neyveli Lignite Corporation Ltd.



Bharat Petroleum Corporation Ltd.



HPCL (Hindustan Petroleum Corporation Ltd.)



IOCL (Indian Oil Corporation)



Glenmark Pharmaceuticals Ltd.



Mahindra & Mahindra Ltd.



Economic Laws Practice



Shardul Amarchand Mangaldas & Co.



Khaitan & Company



International Centre for Automotive Technology



Abbott Healthcare Pvt. Ltd.



ECGC Limited



Essar Power Ltd.



Lafarge India Pvt. Ltd.



MRF Tyres Limited



Axis Bank Limited



ICICI Bank



Yes Bank



NSE



SIDBI



Reliance Group



Tata Capital Financial Services

ABOUT THE COURSE

In a short span of about six years, enforcement of the Competition Act, 2002 has necessitated competition law to be taken seriously. Increasingly, greater number of organisations and individuals both in Government and Private spheres now need to acquire knowledge on competition law. These courses, Certificate Course and Advanced Professional Course - are uniquely designed and developed by IICA as shorter, flexible and focused option to meet specific professional needs of policy makers, regulators, business executives, lawyers, economists, CS, CAs and other professionals.

These Courses have now emerged as the gold standard in the area of competition law & market regulation on the merits of: rigorous course content and focus on specialised professional needs and easy of delivery. The hybrid mode of delivery involving brief in-person sessions and regular online sessions on weekends allows the participants to attend the course along with their professional pursuits. The modules - written and reviewed by top experts - offer clear and actionable knowledge. Similarly, interactions on live and past cases and practical situations with leading competition law experts from law firms and Government help the participants seek clarity on complex business and policy issues.

The 3-month Certificate Course in Competition Law (Certificate Course) entails study of Modules 1 to 3 (during November 2016 to January 2017). The Certificate Course has been designed for professionals, who wish to fully grasp the impact of competition law on business strategy, and development competence on competition law compliance.

The 6-month Advanced Professional Course in Competition Law and Market Regulation (APC), an add-on course to Certificate Course, aims to offer deeper view of advanced issues including economics for competition law, JVs, structuring complex agreements, multi-jurisdictional M&A filings, IPRs, public sector, regulated sectors, foreign jurisdictions, etc. The APC has been designed for professionals, who wish to develop specialization in competition law and market regulation

Competition Act, 2002

- Prohibits Anti-Competitive Agreements (Sec.3)
- Prohibits Abuse of Dominant Position (Sec.4)
- Regulates Acquisitions, Mergers and Combinations (Sec.5 & 6)

or looking to re-skill or move into specialized areas. In addition to first three modules (Module 1 to 3) the advanced Modules 4 to 8, shall be offered to APC participants (during November 2016 to April 2017). While Module 4 is compulsory, participants of APC can choose any two specialized modules among Modules 5, 6, 7 and 8.

Candidates can choose to enroll for either a Certificate of Participation or **Certificate of Successful Completion** in a chosen Course. A participant is eligible to earn **Certificate of Successful Completion** only after passing the written examination. An International Immersion Visit shall also be conducted to provide international best practices.



How does Competition Act, 2002, along with the existing sector regulations, affect business decisions of your organisation?

What precautions should you take while dealing with your suppliers, distributors, competitors and other market agents? Also, what are the lawful ways to gather market intelligence?

In the event of JVs, consolidation/merger & acquisitions, what are the mandatory requirements under Competition Act, 2002? Similarly, what are the precautions to be taken in terms of information exchange between parties, usage of clean teams etc?

Does your organisation has a framework and capacity to take competition law compliant business decisions and acquire competitive advantage?



Erstwhile Chairman CCI addressing the course participants



"IICA Offers 360 degree perspective of law - economics - business strategy."

Bhaskar Chatterjee
Director General & CEO, IICA



In-person session on assessment of damaged in progress



Course offers excellent opportunities and interaction with top expert from the Industry and the Bar

Alumni Speak:

"Well organised and well delivered."

Mr. D.K. Mishra

[Commissioner of Income Tax (Judicial)], Income Tax Department

"We got to know about Competition Law and how the market got affected through anti competitive Practice, abuse of dominance and through combinations."

Smt. Deepmala Indora, Asst. Director, SFIO (Serious Fraud Investigation Office)

"Well structured program and very knowledgeable faculty!"

**Mr. Mani Kumar (Sr. Officer)
Powergrid Corporation of India Ltd.**

"Excellent groupwork and study material."

**Mr. Sanatan Panigrahy, GM Legal,
Abbott Healthcare Pvt. Ltd.**

Alumni Benefits:

- Be part of rich IICA Alumni Network
- Get updates on Competition Law



Rigorous peer learning is a distinct feature of the course

MODULES	UNITS	CCCL	APC
MODULE 1 New Paradigm of Regulation and Competition	Unit 1: Macro Context of Market Regulation Unit 2: Evolution of Independent Regulators in India Unit 3: Evolution of Competition Law & Policy in India	Compulsory	Compulsory
MODULE 2 Legal & Economics Foundations	Unit 1: Fundamentals of Law Unit 2: Corporate Laws in India Unit 3: Fundamentals of Economics	Compulsory	Compulsory
MODULE 3 Competition Law in India (Completion of CCCL)	Unit 1: Substantive Competition Law Unit 2: Investigation and Procedural Techniques Unit 3: Voluntary Self Compliance and Leniency Provisions	Compulsory	Compulsory
MODULE 4 Competition Law in select Jurisdiction	Unit 1: Regulation of Anti-competitive Agreements in Select Jurisdictions Unit 2: Regulation of Abuse of Dominance in Select Jurisdictions Unit 3: Regulation of Combinations in Select Jurisdictions	—	Compulsory
MODULE 5 Competition Law and Regulated Sector	Unit 1: Anti-competitive Agreements in Regulated Sectors Unit 2: Abuse of Dominance in Regulated Sectors Unit 3: Regulation of Combinations in Regulated Sectors	—	Optional (Choose any two from Modules 5, 6, 7 and 8)
MODULE 6 Economics and Competition Law	Unit 1: Economics for Understanding Anti-competitive Agreements Unit 2: Economics for Understanding Abuse of Dominance Unit 3: Economics for Understanding Regulation of Combinations	—	
MODULE 7 Intellectual Property Laws and Competition Law	Unit 1: Anti-competitive Agreements: IPRs and Competition Law Unit 2: Abuse of Dominance through IPRs (including IP issues in M&A) Unit 3: International Best Practices addressing IP: Competition Law Conflicts	—	
MODULE 8 Public Sector and Competition Law	Unit 1: Anticompetitive Agreements and PSEs Unit 2: Abuse of Dominance and PSEs Unit 3: Regulation of Combinations and PSEs	—	

PROPOSED SCHEDULE

Sr. No.	Activity	Certificate Course (CCCL)	Advance Professional Course (APC)
1	Registration Opens	18th July 2016	
2	Registration Closes	14th October 2016	
3	Online Classes	Every Saturday from 19th November 2016 to 28th January, 2017	Every Saturday from 19th November 2016 to 15th April, 2017
4	1st round of in-person classes(for both)	3rd & 4th November 2016 at New Delhi; 10th & 11th November 2016 at Mumbai	
5	2nd round of in-person classes(for both)	1st, 2nd, & 3rd February 2017 at New Delhi; 8th, 9th, & 10th February 2017 at Mumbai	
6	3rd round of in-person classes(APC only)	Not Applicable	19th, 20th & 21st April 2017 at New Delhi; 26th, 27th, & 28th April 2017 at Mumbai
7	Examination	1st February, 2017 at New Delhi; 8th February, 2017 at Mumbai (for M1-3)	1st February, 2017 at New Delhi; 8th February, 2017 at Mumbai (for M1-3)
		Not Applicable	19th April, 2017 at New Delhi; 26th April, 2017 at Mumbai (for M4-8)
8	International Immersion Programme optional (IIP)	Likely to be in third week of February 2017	

(Final Schedule of classes, Examination, IIP shall be notified in due course)

ADMISSION DETAILS

Registration: Interested individuals and sponsors can register through filling in the registration details in the form and pay the fee through Cheque/Demand Draft/online payment. Detailed information about the course and registration form are available at <http://www.iica.in>

Online Registration: Interested candidates can enroll at <http://www.iica.in>

Course Name	Advanced Professional Course (APC)				Certificate Course (CCCL)	
Fee	Fee for Professionals (Direct entry in APC) Rs. 67,850/- [Rs. 55,000 (Course fee) + Rs. 4,000 (exam fee) + Applicable Service tax	For for Professionals who have already passed CCCL: Rs. 36,800/- [Rs 30,000 (Course Fee) + Rs 2000 (exam Fee) + Applicable Service tax	Fee for Students (Direct entry in APC): Rs.36,225/- [Rs. 27,500 (Course fee) + Rs. 4,000 (exam fee) + Applicable Service tax	For students who have already passed CCCL: Rs. 19,550/- [Rs 15,000 (Course Fee) + Rs 2,000 (exam Fee) + Applicable Service tax	Fee for Professionals: Rs. 36,800/- [Rs. 30,000 (Course fee) + Rs. 2,000 (exam fee) + Applicable Service tax	Fee for Students (50% of Course Fee): Rs. 19,550/- [Rs. 15,000 (Course fee) + Rs. 2,000 (exam fee) + Applicable Service tax

An additional participation fee of Rs. 1,00,000/-, shall be payable towards International Immersion Programme(IIP) (likely to be held in Malaysia/Singapore). This will include travel, local transport, lodging, boarding, visa fee, official visits to authorities/professional bodies, and also some sightseeing. Changes in exchange rates and flight charges may have bearing on the estimated expenditure & shall be chargeable, over and above Rs. 1,00,000, if required. The conduct of IIP is subject to a minimum participation of 20 candidates.

Student Fee Waiver: 15 students will be offered Special Fee Waiver of 50%, on first come first serve basis, of the Course Fee.

Early-Bird Discount: It is proposed that participants, who apply by 31st August, 2016 may be offered an early bird discount of 10% per candidate, of the course fee. Illustration:-

Course fee CCCL	Rs. 30,000/-
Early bird discount 10%	Rs. 3,000/-
Exam fee	Rs. 2,000/-
Service Tax as applicable	Rs. 4,350/-
Total (with early bird discount)	Rs. 33,350/-

Course fee APC	Rs. 55,000/-
Early bird discount 10%	Rs. 5,500/-
Exam fee	Rs. 4,000/-
Service Tax as applicable	Rs. 8,025/-
Total (with early bird discount)	Rs. 61,525/-

Group Discount: Participants applying in groups of 4 or more may be offered a group discount of 10% per group, of the course fee. This discount extends till the last date of application. Illustration:-

Group Discount

Course fee CCCL (for group of 4 participants)	Rs. 1,20,000/-
Group discount 10%	Rs. 12,000/-
Exam fee	Rs. 8,000/-
Service Tax as applicable	Rs. 17,400/-
Total (with group discount)	Rs. 1,33,400/-

Course fee APC (for group of 4 participants)	Rs. 2,20,000/-
Group discount 10%	Rs. 22,000/-
Exam fee	Rs. 16,000/-
Service Tax as applicable	Rs. 32,100/-
Total (with group discount)	Rs. 2,46,100/-

PAYMENT DETAILS

Payment of fee: The admission is conditional upon payment of fee and the amount once received is non-refundable. The payment of fee can be made through:- Cheque or Demand Draft, Online payment at www.iica.in

CHEQUE/DEMAND DRAFT: The course fee can be paid by sending a cheque/demand draft in favour of "Indian Institute of Corporate Affairs".

The filled in registration form must be enclosed with the demand draft/payment details and the same are to be sent to:

Course Director

School of Competition Law & Market Regulation
 Indian Institute of Corporate Affairs (IICA)
 Sector 5, IMT Manesar, Gurgaon-122052 Haryana
 Tel: 0124 2640016/2640032/2640035 Fax: 0124 2290167
 Email: apc2016.iica@gmail.com

KEY FACULTY MEMBERS

IICA FACULTY AND STAFF

Shri. Dhanendra Kumar

Former Chairman,
Competition Commission of India (CCI)
Honorary Principal Advisor, IICA

Dr. Ashish K Bhattacharyya

Professor & Head,
School of Corporate Governance & Public Policy,
IICA

Dr. Niraj Gupta

Associate Professor of Corporate Governance, IICA

Dr. Vijay Kumar Singh

Associate Professor of Corporate Law, IICA

Dr. Garima Dadhich

Assistant Professor of Corporate Governance, IICA

Dr. Navneet Sharma

(Course Director)
Head, School of Competition Law and Market
Regulation, IICA

Dr. Pyla Narayana Rao

Assistant Professor of
Corporate Law, IICA

Ms. Riti Tyagi

Sr. Consultant,
School of Competition Law and Market
Regulation, IICA

Mr. Atul Dev Arora

Sr. Consultant, School of Competition Law and
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VISITING FACULTY

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Former Member, COMPAT

Justice S.N. Dhingra,

Former Member, CCI

Dr. Geeta Gouri,

Former Member, CCI

Mr. R. Prasad,

Former Member, CCI

Mr. P. N. Prashar,

Former Member, CCI

Mr. Rajsekhar Reddy,

Former Director General, CCI

Dr. Payal Malik,

Former Advisor, CCI

Mr. Madhukar Bhagat,

Addl. Director General, CCI

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Secretary (Home), Govt. of Raj.

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Mr. Avinash Dadhich,

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